

ID. No. 78/16

Manju Sharma & 2 Ors. Vs. North Delhi Municipal Corp.

27.06.2020

Present: None.

Matter has been taken up through video conferencing hosted by Ms. Samita Bhatt, Reader of this Court in terms of orders of Hon'ble High Court bearing No. R-235/RG/DHC/2020 dated 16.05.2020 and 16/DHC/2020 dated 13.06.2020.

Matter is fixed for management evidence.

In view of the above mentioned order of Hon'ble High Court bearing No.16/DHC/2020 dated 13.06.2020, it is felt appropriate that matter fixed for ME, be taken up for hearing on **27.07.2020**, the date already fixed vide order of the Ld. District and Sessions Judge, Rouse Avenue District Courts, New Delhi, in this regard.

A copy of this order be sent to the Computer Branch for uploading on the official website. A signed copy of the order sheet may be filed after resuming of the courts normal functioning.

(Chandra Gupta)
POIT-1, RADC, New Delhi
27.06.2020